

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

Appeal No. 93/252/PB/2018

IN THE MATTER OF:

**Vishi Rail Infra Pvt. Ltd.
Vs.
Registrar of Companies**

... **APPLICANT / PETITIONER**
... **RESPONDENT**

SECTION:

Under Section 252(3)

Order delivered on 06.02.2018

Coram:

**VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)**

PRESENTS:

For the APPLICANT :- Mr. Kumar Ankit, Company Secretary
For the ROC, Delhi :- Mr. Manish Raj, Company Prosecutor
For the I. T. Deptt. :- Ms. Lakshmi Gurung, Standing Counsel

ORDER

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, the matter is posted for hearing on 8th March 2018.


**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**


**R. VARADHARAJAN)
MEMBER (JUDICIAL)**

**Deepak Kumar
06.02.2018**